

This Ministry of the Government of India has been vested with the responsibility of announcing the Zone-wise Unit Cost (otherwise called as L-Value) for sugar, every season. But the Government of India has not announced the L-Value for the sugar seasons from 2004-05 to 2008-09, to determine the quantum of additional cane price under Clause 5A of the Sugarcane Control Order, 1966. This is still pending with the Government. Due to this, the sugarcane producers in Tamil Nadu are facing immense difficulties. To get some relief, the "Karumbu Urpathiyalargal Munnetra Sangam" Kallakkurichi Kooturavu Sarkkarai Aalai-II, filed a petition, viz., W.P. No.7979 of 2013 and M.P.No.1 of 2013 in the High Court of Madras. The High Court had issued directions, and based on this, the Ministry of Food and Public Distribution, Government of India *vide* letter No.3(3)/2005-SP, dated 17.12.2013, had announced the Provisional L-Value to Kallakkurichi-II Cooperative Sugar Mill of Tamil Nadu, for the years 2004-05 to 2008-09 to enable it to get the additional cane price.

Based on the same analogy, the Cooperative Sugar Mills have been pleading with the Government of India to announce the L-Value for them to enable them also to get additional cane price. In this connection, as recently as on the 4th October, 2014, the Director of Sugar, Tamil Nadu wrote a letter to the Government of India.

Hence, I request the Government of India, Ministry of Consumer Affairs, Food and Public Distribution to kindly look into this and take necessary action in the matter so that other sugarcane producers/manufacturers also get additional price. Thank you.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, I associate myself with the Special Mention made by the hon. Member. This is the problem in every State.

**Need to institute CBI inquiry into alleged irregularities in
draw of flats of DDA Housing Scheme, 2014**

श्री अरविन्द कुमार सिंह (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, डी.डी.ए. हाउसिंग स्कीम 2014 के ड्रा में घोर अनियमितताएं सामने आयी हैं। डी.डी.ए. के करीब 25 हजार फ्लैटों के लिए 25 नवम्बर, 2014 को हुए ड्रा में घोर घपलेबाजी और गड़बड़ियां उजागर हुई हैं।

महोदय, एक ही नाम से दस फ्लैट निकाले गए हैं, जबकि एक आदमी सिर्फ एक ही फार्म भर सकता था। दो नामों से पांच फ्लैट ऐसे निकले हैं, जिनके एप्लीकेशन नम्बर सीरियल वाइज़ से हैं। हालत यह है कि आरक्षित युद्ध विधवा श्रेणी में पुरुष आवेदक को लकी ड्रा में फ्लैट आवंटित कर दिया गया है।

महोदय, मैं अपनी जिन्दगी में पहली बार सुन रहा हूँ कि पुरुष भी विधवा हो सकता है। ऐसे 50 दृष्टान्त हैं जहां एक आदमी द्वारा एक से ज्यादा फार्म डी.डी.ए. हाउसिंग स्कीम में आवेदन के रूप में जमा पाए गए हैं।

अतः मैं इस सदन के माध्यम से सरकार से मांग करता हूँ कि डी.डी.ए. हाउसिंग स्कीम 2014 के ड्रा को तत्काल निरस्त किया जाए और इसका ड्रा पुनः कराया जाए। साथ ही फर्जी आवेदकों को चिन्हित किया जाए एवं साफ्टवेयर में फर्जीवाड़े सहित पूरे प्रकरण की सी.बी.आई. जांच कराकर दोषी अधिकारियों की जिम्मेदारी तय की जाए।

श्री आलोक तिवारी (उत्तर प्रदेश): महोदय, मैं इससे अपने आपको सम्बद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं इससे अपने आपको सम्बद्ध करता हूँ।

चौधरी मुनव्वर सलीम (उत्तर प्रदेश): महोदय, मैं इससे अपने आपको सम्बद्ध करता हूँ।

† **چودھری منور سلیم (اثر پردیش)**: میں اس سے اپنے آپ کو سمبڈھ کرتا ہوں۔

डा. अनिल कुमार साहनी (बिहार): महोदय, मैं इससे अपने आपको सम्बद्ध करता हूँ।

श्रीमती कहकशां परवीन (बिहार): महोदय, मैं इससे अपने आपको सम्बद्ध करती हूँ।

श्रीमती तज़ीन फातमा (उत्तर प्रदेश): महोदय, मैं इससे अपने आपको सम्बद्ध करती हूँ।

Need to bring a legislation to include dalit

Christians in Scheduled Castes list

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, Dalit Christians are economically poor, educationally backward, politically powerless and socially outcast. Dalit Christians belong to the same caste and undergo the same age-old torment and oppression as other Dalits. Dalit Christians live under the same system of oppression, deprived of justice and human dignity.

The President of India promulgated an order known as the Constitution (Scheduled Castes) Order, 1950. Paragraph 2 of that order states that no person who professes a religion different from Hindu shall be deemed to be a member of a Scheduled Caste.

The third paragraph was amended in 1956 and in 1990 in favour of Sikh and Buddhist Dalits.

The then people's Chief Minister, Dr. Puratchi Thalaivi Amma strongly backed the demand of Dalit Christians for inclusion in the list of Scheduled Castes in all election manifestoes of Assembly and Parliamentary elections.

She also felt that the social tensions over the status of unbalanced growth between the Hindu Scheduled Castes and Christians of Dalit origin have only aggravated over time and the sense of alienation among the minority communities has further deepened. She cited the recommendations of the National Commission for Religious and Linguistic Minorities headed by Justice Ranganath Misra in support of the demand.

†Transliteration in Urdu Script.